

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (d) There are no reports regarding a racket of inaccurate measurement and large scale adulteration of petrol and diesel in Delhi. Regular, Surprise and Joint Inspections of Retail Outlets are carried out periodically by the Oil Companies and Delhi Administration to check such malpractices.

Setting up of Petrol/Diesel Pumps in Eastern Uttar Pradesh

1413. SHRI HARI KEWAL PRASAD: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the Government have received any requests from people's representatives for setting up of petrol and diesel pumps in certain places in eastern Uttar Pradesh; and

(b) if so, the action taken thereon so far?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir. Requests have been received for opening retail outlets (petrol/diesel) at 9 locations in eastern U.P.

(b) The market survey conducted at these locations has established viability for opening one retail outlet (diesel/petrol) each at Baroin in Distt. hazipur at Bhimpura and Manjhighat in Distt., Balia, Hariharpur in Distt. Jaunpur and a location between Nanpara and Lakhimpur in Distt. Bahraich. However, viability has not been established in the case of Raptinagar, Vikasnagar and Laghunagar in Distt. Gorakhpur and Captanganj Bazar in Distt. Azamgarh.

[English]

Dues due to Industrial Consumers in Gujarat

1414. SHRI KAMAL NATH:
SHRI JANARDHANA
POOJARY:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether industrial gas consumers of Gujarat have to pay huge amount of money to the Oil and Natural Gas Commission;

(b) the reasons for which their dues could not be recovered earlier,

(c) if so, the names of the industrial consumers alongwith the total amount to be recovered from each one of them; and

(d) the steps contemplated for early recovery of the amount?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Yes, Sir. Industrial gas consumers both in the private and public sector have to pay huge amounts of money to ONGC for supply of gas already made.

(b) The recoveries could not be effected because of various disputes between the consumers and the ONGC. In the case of the private sector consumers, the matter was also sub-judice.

(c) A statement is attached.

(d) In case of the private sector consumers, the matter has been resolved in the Supreme Court in ONGC's favour, and ONGC has started taking steps to recover the arrears due from them. With regard to the public sector undertakings, the Department of Petroleum & Natural Gas is taking up the matter with the concerned State Government and administrative Ministries in order to effect the recoveries.

STATEMENT

Arrears of ONGC for Supplies of Gas Already Made

<i>Consumer</i>	<i>Amount (Rs./Crores)</i>
I. Public Sector Consumers	
1. GEB	70
2. GSFC	113
3. IFFCO	217
4. BMC	30
5. HWP	55
6. Others viz. GNFC, GIDC Kadi & GIDC Ahmedabad	1
	486

I. Parties in Supreme Court

1. Dinesh Mills	3.93
2. Ambika Mills	2.21
3. New India Inds	2.57
4. Priyalaxmi Mills	7.88
5. Punjab Steel Rolling Mills	2.39
6. Sarabhai Common services	19.90
7. Alembic Glass	30.67
8. Alembic Chemicals	8.97
9. Chandan Metal Product	0.13
10. Jayant Paper Mills	2.52
11. Gujarat Glass Ltd.	3.50
12. Metrowood & Engg. Works	0.70
13. Melamine Fibre Boards	0.72
14. Mahindra Mills	8.86
15. Bharat Vijay Mills	6.89
16. Calico Mills, Kalol	4.80
17. Navjeevan Mills	6.95
18. Calico Mill, Ahmeda- bad	20.96
19. Calico Dying & Printing	0.04
	134.59

<i>Consumers</i>	<i>Amount (Rs./crores)</i>
III. Kadi Consumers	
1. Gobind Figured & Wired Glass . . .	1.22
2. Madhusudan Veg. Product . . .	0.27
3. Sonia Ceremics . . .	0.10
4. Amol Decolite . . .	0.08
5. Vee Cee Industries . . .	0.04
6. Jai Bhawani Glass . . .	0.12
7. Gujarat Chromium Ltd . . .	0.55
8. Clay products . . .	0.14
9. Somani Pilkington Ltd . . .	0.21
10. Swastik Sanitary ware . . .	0.08
11. Interklin . . .	0.08
	2.89

IV. Other Industrial Consumers in WRBC

1. Western Indai Ceramic . . .	2.68
2. Pragati Glass Works . . .	2.66
3. Cyanides & Chemicals . . .	1.09
4. Dudhsagar Dairy . . .	1.40
5. Sabarkanta Dairy . . .	1.69
6. Kesharia Investment . . .	0.01
7. Reliance Industries . . .	5.06
	14.59

Oil Exploration in Cauvery, Bombay High and West Bengal

1415. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the achievement so far made in oil exploration on onland Cauvery basin, in Bombay and West Bengal basin;

(b) whether the oil exploration in these areas is being done in collaboration with a Soviet Company,

(c) if so, the terms and conditions of the contract; and

(d) the steps taken by the Government to accelerate the process of oil exploration following the Gulf crisis?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) Minor indication of oil reserves have been encountered in few wells in onland Cauvery basin. No commercial reserves of hydrocarbons have been found in the West Bengal basin. As far as Bombay basin is concerned, ONGC has already established oil reserves of 609.9 million tonnes of oil and 498.6 billion cubic metres of gas in the Bombay Offshore basin as on 1-1-1990.

(b) In the Cauvery and West Bengal basins the exploration is being carried out under the Intensive Integrated Exploration Programme (IIEP) as per the agreement on economic and technical cooperation between